

F No. 187/3/2020-ITA-I
Government of India
Ministry of Finance
Department of Revenue
(Central Board of Direct Taxes)

North Block, New Delhi – 110001.

Dated 13th August, 2020

OFFICE ORDER - 1

Subject: Setting up / reconstitution of NeAC under “Faceless Assessment Scheme, 2019”- reg

In supersession of the earlier Office Order – 1 vide F.No. 187/7/2019 ITA-1, dated 20th September, 2019 and in pursuance of para 4 of the E-assessment Scheme, 2019, made by the central government vide notification No. 61 of 2019 dated 12.09.2019 and subsequently amended by Faceless Assessment Scheme, 2019, vide notification S.O. 2745 (E) / 2746 (E) dated 13.08.2020, the Central Board of Direct Taxes hereby reconstitutes the National e-Assessment Centre (hereinafter referred to as the NeAC), which shall have its headquarters at Delhi and shall comprise of the following Income-tax Authorities: -

Sl. No	Income-tax Authority	Headquarters
(1)	(2)	(3)
1.	Principal Chief Commissioner of Income-tax (NeAC), Delhi	Delhi
2.	Income-tax Officer (NeAC)(HQ), O/o Principal Chief Commissioner of Income-tax (NeAC), Delhi.	Delhi
3.	Commissioner of Income-tax (NeAC)-1, Delhi	Delhi
4.	Income-tax Officer (NeAC) (HQ), O/o Commissioner of Income-tax (NeAC)-1, Delhi	Delhi
5.	Additional / Joint Commissioner of Income-tax (NeAC)-1(1), Delhi.	Delhi
6.	Deputy / Assistant Commissioner of Income-tax (NeAC)-1(1)(1), Delhi.	Delhi
7.	Deputy / Assistant Commissioner of Income-tax (NeAC)-1(1)(2), Delhi.	Delhi
8.	Additional / Joint Commissioner of Income-tax (NeAC)-1(2), Delhi.	Delhi
9.	Deputy / Assistant Commissioner of Income-tax (NeAC)-1(2)(1), Delhi.	Delhi
10.	Deputy / Assistant Commissioner of Income-tax (NeAC)-1(2)(2), Delhi.	Delhi

11.	Commissioner of Income-tax (NeAC)-2, Delhi	Delhi
12.	Income-tax Officer (NeAC) (HQ), O/o Commissioner of Income-tax (NeAC)-2, Delhi	Delhi
13.	Additional / Joint Commissioner of Income-tax (NeAC)-2(1), Delhi.	Delhi
14.	Deputy / Assistant Commissioner of Income-tax (NeAC)-2(1)(1), Delhi.	Delhi
15.	Deputy / Assistant Commissioner of Income-tax (NeAC)-2(1)(2), Delhi.	Delhi
16.	Additional / Joint Commissioner of Income-tax (NeAC)-2(2), Delhi.	Delhi
17.	Deputy / Assistant Commissioner of Income-tax (NeAC)-2(2)(1), Delhi.	Delhi
18.	Deputy / Assistant Commissioner of Income-tax (NeAC)-2(2)(2), Delhi.	Delhi
19.	Commissioner of Income-tax (NeAC)-3, Delhi	Delhi
20.	Income-tax Officer (NeAC) (HQ), O/o Commissioner of Income-tax (NeAC)-3, Delhi	Delhi
21.	Additional / Joint Commissioner of Income-tax (NeAC)-3(1), Delhi.	Delhi
22.	Deputy / Assistant Commissioner of Income-tax (NeAC)-3(1)(1), Delhi.	Delhi
23.	Deputy / Assistant Commissioner of Income-tax (NeAC)-3(1)(2), Delhi.	Delhi
24.	Additional / Joint Commissioner of Income-tax (NeAC)-3(2), Delhi.	Delhi
25.	Deputy / Assistant Commissioner of Income-tax (NeAC)-3(2)(1), Delhi.	Delhi
26.	Deputy / Assistant Commissioner of Income-tax (NeAC)-3(2)(2), Delhi.	Delhi
27.	Commissioner of Income-tax (NeAC)-4, Delhi	Delhi
28.	Income-tax Officer (NeAC) (HQ), O/o Commissioner of Income-tax (NeAC)-4, Delhi	Delhi
29.	Additional / Joint Commissioner of Income-tax (NeAC)-4(1), Delhi.	Delhi
30.	Deputy / Assistant Commissioner of Income-tax (NeAC)-4(1)(1), Delhi.	Delhi
31.	Deputy / Assistant Commissioner of Income-tax (NeAC)-4(1)(2), Delhi.	Delhi
32.	Additional / Joint Commissioner of Income-tax (NeAC)-4(2), Delhi.	Delhi
33.	Deputy / Assistant Commissioner of Income-tax (NeAC)-4(2)(1), Delhi.	Delhi
34.	Deputy / Assistant Commissioner of Income-tax (NeAC)-4(2)(2), Delhi.	Delhi

2. The NeAC will have such other ministerial staff, executive or consultant, as considered necessary, which will be provided by the Principal Chief Commissioner of Income-tax, Delhi in consultation with the Board.
3. The Principal Commissioners of Income-tax (ReAC) (Technical Unit) shall be subordinate to Pr.CCIT (NeAC) Delhi for administrative purpose. However, they will be stationed at Delhi, Mumbai, Chennai and Kolkata respectively.
4. This order shall come into force with effect from the 13th day of August, 2020.
5. This issues with the approval of Chairman, CBDT.
6. The Hindi version of this order shall follow.


(Prajna Paramita)

Director to the Government of India

Copy to:

1. PS to FM/OSD to FM/PS to MoS (R)/OSD to MoS(R)
2. PS to Secretary(Finance)/(Revenue)
3. Chairman, CBDT & All Members, CBDT
4. All Principal Chief Commissioners of Income-tax / Principal Director Generals of Income-tax.
5. Pr. Chief Controller of Accounts, New Delhi
6. All Joint Secretaries/CsIT, CBDT
7. Web Manager, O/o Pr.DGIT(Systems) with request to upload on the departmental website of Incometaxindia@gov.in.
8. Commissioner of Income-tax (Media & TP) and official Spokesperson, CBDT, New Delhi.
9. Secretary General, IRS Association/ Secretary General, ITGOA/ All - India Income Tax SC & ST Employees' Welfare Association / Income Tax Employees Federation (ITEF).
10. Jt.CIT, Data-Base Cell for uploading on irsofficersonline.org.


(Prajna Paramita)

Director to the Government of India